

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No. 208- IA/176(AHM) 2022
ITEM No. 209- IA/384(AHM) 2022
In
CP(IB) 685 of 2019

Proceedings under Section

IN THE MATTER OF:

Padam Electronics

.....Applicant

V/s

Superchem Coatings Pvt Ltd

.....Respondent

Order delivered on: 29/01/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant/IRP : Proxy Counsel for the Applicant.

For the Respondent : None

ORDER

IA/176(AHM) 2022 & IA/384(AHM) 2022

It is seen that from the last two consecutive dates, no one has put an appearance on behalf of the applicant or for the respondent. Even today a proxy counsel appeared for the Applicant/RP and sought adjournment which is declined as the Counsels for the Applicant is not coming forward to purse these applications.

In view of the above, **IA/176(AHM) 2022 & IA/384(AHM) 2022** are dismissed in default.

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DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)